

अध्यक्ष महोदय : 5 बजे मैं दरखास्त करूंगा कि मेरे पास आ जायें ।

श्री बागड़ी : मीटिंग की बात के पहले आप मेरी बात सुन लीजिये । मुझे गिला है आप से थोड़ा सुन लीजिये ।

अध्यक्ष महोदय : वह तो रोज रहता है ।

श्री बागड़ी : रोज रहता है, आप पैदा करते हैं ।

अध्यक्ष महोदय : आप बैठ जाइये ।

श्री बागड़ी : 58 के अन्तर्गत अधिकार है मेम्बर का । आप उसको नहीं रोक सकते । वह ठीक है अध्यक्ष का हुकुम होता है लेकिन मनमानी नहीं होती, कुछ कायदे कानून के अन्दर होता है । इसका क्या मतलब कि कमरे में आइये ? मैं नहीं आता । लोक-सभा में मेरा कहने का अधिकार है ।

12.42 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Customs (Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 16th August, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.42-1/2 hrs.

DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL*

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla) : On behalf of Shri Gulzarilal Nanda, I beg to move for leave to introduce a Bill further to amend the Delhi Municipal Corporation Act, 1957 and to make certain minor and consequential amendments to the Indian Trusts Act, 1882 and the Delhi Development Act, 1957.

Mr. Speaker : The question is :

"That leave be granted to introduce a Bill further to amend the Delhi Municipal Corporation Act, 1957 and to make certain minor and consequential amendments to the Indian Trusts Act, 1882 and the Delhi Development Act, 1957."

The motion was adopted.

Shri Vidya Charan Shukla : I introduce the Bill.

12.43 hrs.

ROAD TRANSPORT CORPORATIONS (AMENDMENT) BILL*

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla) : On behalf of Shri Gulzarilal Nanda I beg to move for leave to introduce a Bill further to amend the Road Transport Corporations Act, 1950.

Mr. Speaker : The question is :

"That leave be granted to introduce a Bill further to amend the Road Transport Corporations Act, 1950."

The motion was adopted.